

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 91/TT/2012

Subject : Determination of transmission tariff from COD to 31.3.2014 for combined assets for transmission system associated with Parbati-III-HEP in Northern Region for tariff block 2009-14.

Date of Hearing : 28.1.2016

Coram : Shri Gireesh B. Pradhan, Chairman
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 17 others

Parties present : Ms. Ranjitha Ramachandran, Advocate, PGCIL
Shri S.S. Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri A.K. Arora, PGCIL
Mrs. Sangeeta Edwards, PGCIL

Record of Proceedings

Learned counsel for the petitioner submitted that the instant petition has been listed for hearing on the limited aspect of sharing of the transmission charges of the transmission line. The petitioner has served the necessary material in this respect on NHPC, as directed by the Commission vide order dated 29.12.2015 in Petition No. 25/RP/2015.

2. Learned counsel for the petitioner further submitted that in the above said order, the Commission further directed the parties to complete their pleadings within a period of 15 days from the date of issue of this order. However, NHPC has not filed any reply till date.



3. The Commission directed the respondents to file their reply by 15.2.2016 with an advance copy to the petitioner who shall file its rejoinder, if any by 23.2.2016. All parties are directed to comply within the time limit and under no circumstances, extension of time for filing of reply/rejoinder shall be granted.

4. The Commission directed to list the petition on 26.2.2016.

By order of the Commission

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(T. Rout)
Chief (Law)

